Subject:-Weekly Report in respect of important developments in CBEC for the week – 10.04.17 to 13.04.17 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 10.04.17 to 13.04.17.

1. Administrative Changes:-
   - Order regarding allocation of work among Members of CBEC has been issued vide Office Order No. 54/2017 dated 10.04.2017.
   - Order regarding placement of services of 2 IRS officers at the disposal of the Enforcement Directorate for the posts of Deputy Director has been issued vide Office Order No. 54/2017 dated 10.04.2017.
   - Order regarding placement of services of 03 IRS officers at the disposal of the Revenue Headquarters for the posts of Under Secretaries in CBEC has been issued vide Office Order No. 55/2017 dated 10.04.2017.
   - Order regarding placement of services of 05 IRS officers at the disposal of the Revenue Headquarters for the posts of Under Secretaries, CBEC has been issued vide Office Order No. 56/2017 dated 10.04.2017.

2. Legislative Changes:-
   - Notification No. 12/2017-Cus (ADD), dt. 11.04.2017 has been issued to levy anti-dumping duty on the imports of Linear Alkyl Benzene originating in or exported from Iran, Qatar and Peoples Republic of China for a period of five years (unless revoked, superseded or amended earlier).
   - Notification No. 13/2017-Cus (ADD), dt. 11.04.2017 has been issued to levy definitive anti-dumping duty on import of a Flexible Slabstock Polyol originating in or exported from Thailand for a period of five years (unless revoked, superseded or amended earlier).
   - Notification No. 13/2017-Cus, dt. 13.04.2017 has been issued to further amend notification No.12/2012-Customs, dated 17.03.2012 so as to allow the following changes regarding duty free import of raw sugar [1701], allowed vide notification No.12/2017-Customs dated 5th, April, 2017: 1. Time line for availing TRQ benefit (duty free) for import of raw sugar [1701] has been extended from 12.06.2017 to 30.06.2017. 2. Actual user condition has been prescribed for importing raw sugar at Nil rate, availing TRQ benefit for manufacture of white/ refined sugar. 3. A time line of 2 months, from the date of filing of bill of entry or the date of entry inwards, whichever is later, is being prescribed to convert raw sugar into white/ refined sugar.
• Notification No. 10/2017-CENT dated 13.04.2017 has been issued to amend CENVAT credit Rules, 2004 to allow the importer of the goods to take Cenvat credit on basis of the challan of payment of service tax by the said importer on the services provided by a foreign shipping line to a foreign charterer w.r.t. goods destined for India.
• Notification No. 13/2017-Service Tax dt. 13.04.2017 has been issued to amend Service Tax Rules, 1994 so as to, (i) Specify the importer as defined under clause (26) of section 2 of the Customs Act, 1962 (52 of 1962) of goods as the person liable for paying service tax in case of services provided or agreed to be provided by a person located in non-taxable territory to a person located in non-taxable territory by way of transportation of such goods by a vessel from a place outside India up to the customs station of clearance in India. (ii) Provide an alternate mechanism for calculating and paying service tax, Swachh Bharat Cess and KrishikalyanCess.
• Notification No. 14/2017-Service Tax dt. 13.04.2017 has been issued to amend Point of Taxation Rules, 2011 with effect from 22nd January, 2017 so as to provide the point of taxation of services provided by a foreign shipping line to foreign charterer w.r.t. goods destined for India as the date of bill of lading of goods in the vessel at the port of export.
• Notification No. 15/2017-Service Tax dt. 13.04.2017 has been issued to amend Notification No. 30/2012-ST dated 20.06.2012 so as to specify the importer as defined under clause (26) of section 2 of the Customs Act, 1962 (52 of 1962) of goods as the person liable for paying service tax in case of services provided or agreed to be provided by a person located in non-taxable territory to a person located in non-taxable territory by way of transportation of such goods by a vessel from a place outside India up to the customs station of clearance in India.

3. Any Circular/Instruction:-
• Circular No. 13/2017 dated 10/04/2017 issued regarding DTA clearance of goods procured by EOU/EHTP/STP units from indigenous sources –charging of duty.
• Circular No. 14/2017-Customs(N.T.) dated 11.04.2017 issued for delayed, incomplete or incorrect firing of Import Manifest or Import Report-regarding.

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairperson, CBEC
2. Member (Budget/GST/CX/ST)
3. Member (Cus & Legal)
4. Member (Admn/IT)

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